

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 7030 of 2026

Surajit Rout : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated June 10, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated July 07, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated August 08, 2026 (Reg. No. SEBIH/A/E/26/00299). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application, sought the following information:

“1. The Grievance No. DOEAF/E/2026/0000228 dated 15.02.2026 was closed with the remark, "Your submission is forwarded offline to concerned department for necessary action, if any." Please provide a certified copy of the forwarding communication and the name and details of the department/ authority to which the grievance was forwarded.

2. Please provide the present status of:

(i) refund claimed in the grievance,

(ii) interest claimed on the refund amount, and

(iii) compensation claimed in the grievance,

along with certified copies of the Action Taken Report (ATR), scrutiny/examination report, file notings, and any correspondence relating to Grievance Appeal No. SEBIH/E/A/26/0000063.

3. Please provide certified copies of any notice, communication, direction, advisory, or correspondence issued by SEBI to CapitalVia Global Research Limited or received from them in relation to the subject matter of the aforesaid grievance, along with details of any submission or reply made by CapitalVia Global Research Limited thereto.”

3. **Reply of the Respondent** – The respondent, in response to query no. 1 in the application, informed that the CPGRAMS complaint number DOEAF/E/2026/0000228 dated 15.02.2026 was forwarded to ILO by OIAE.

With regard to query nos. 2 and 3, the respondent informed that the Registration of Capital Via Global Research is no longer active and therefore, the complainant could not file his complaint on SCORES portal. The respondent stated that as the registration is no longer active, the complaint has been disposed of.

Further, respondent informed that with regard to the appeal no. SEBII/E/A/26/0000063 filed subsequent to the aforesaid complaint, a letter dated June 23, 2026 was issued to the appellant vide email dated June 24, 2026. The respondent also enclosed a copy of the said letter along with his response.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. On consideration, I find that the respondent has adequately addressed the queries by providing the information available with him. Accordingly, I do not find any deficiency in the response of the respondent.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: September 04, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**